

W.P(C)No. 149 OF 2003

ITEM No.15

Court No. 3

SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(Civil) No.149/2003 (For Preliminary Directions)

LEKH RAM @ LAKHU

Petitioner (s)

VERSUS

STATE OF HARYANA & ORS.

Respondent (s)

(With Appln(s). for ex-Parte stay and with Office Report)

Date : 31/03/2003 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SYED SHAH MOHAMMED QUADRI
HON'BLE MR. JUSTICE ASHOK BHAN

For Petitioner (s)

Mr. Raj Kumar Mehta,Adv.

For Respondent (s)

UPON hearing counsel the Court made the following

O R D E R

....L.....I.....T.....T.....T.....T.....T.....T.....J
.SP2

Rule nisi.

Pending further orders of this Court, further proceedings pursuant to the order of the Deputy Commissioner, Gurgaon, dated March 25, 2003, shall remain stayed.

Tag with Writ Petition (C) No.302 of 2001 and connected matters.

.SP1

(N. Annapurna)
Court Master

(Kanwal Singh)
Court Master